

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

STARRED QUESTION NO:303
ANSWERED ON:19.03.2013
JUVENILES IN CRIME
Ramkishun Shri

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the National Commission for Protection of Child Rights (NCPCR) has opposed the provision of awarding death penalty to juveniles involved in gangrape cases and also to lower the age of a juvenile from 18 to 16;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the reaction of the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO. 303 FOR 19TH MARCH, 2013

(a)to (b): Yes, Madam.

The National Commission for Protection of Child Rights (NCPCR) has opposed lowering the age of juveniles from 18 to 16 years as well as the death penalty based on the United Nation Convention on the Rights of the Child which India has ratified. Further, Section 16 of the Juvenile Justice (Care and Protection of Children) Act, 2000 prohibits death penalty to Juveniles.

(c) There is no proposal to lower the age of a Juvenile from 18 to 16 years under Juvenile Justice Act.